

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 61 of 2020

In the matter of:

Singhal Finstock (P) Ltd.

....Appellant

Vs.

ITC Ltd.

....Respondent

Present

For Appellant: Mr. Hari Om Maheshwari, Mr. Ravi Prakash, Mr. IC Singhal & Ms. Aditi Saxena, Advocates.

For Respondent: Mr. Gaurav Mahaja & Mr. Abhinav Tandon, Advocates.

ORDER
(Virtual Mode)

18.12.2020: In view of the fact that the pleadings are over, the Learned Counsel for the Appellant as well as the Learned Counsels for the Respondent are required to file their 'Notes of Submissions' before the Office of the Registry well in advance of the next date of hearing. The said copies of 'Notes of Submissions' of the Learned Counsels appearing for the Parties shall be exchanged between them before the next date of hearing.

If the 'Notes of Submissions' of the both sides are filed through Learned Advocates appearing for the Parties then, the Office of the Registry is permitted to receive the same.

The Registry is directed to List the matter on **13th January, 2021.**

[Justice Venugopal M.]
Member (Judicial)

[Shreesha Merla]
Member (Technical)

Sim/ nn